

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 130(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2016

NAME OF THE COMPANY

Mr. Jitender Arora

V/s.

M/s. Ulta Tech Township Developers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	P. Nagesh	Advocate	Petitioner	} Shuchi
2.	Sanskar Agarwal	Adv	Petitioner	
3.	Shuchi Sejwal	Adv	Petitioner	
4.	Sr. Adv Gita Dutta		Petitioner	} Prateek Yadav
5.	USWAJ IAIN		Petitioner	
6.	PRATEEK YADAV		Petitioner	
1.	U. K. Chaudhary	(Sr. Adv.)	Respondents	} Sharad Tyagi
2.	SHARAD TYAGI	(Advocate)	Respondents	
3.	Himanshu Vij	(Advocate)	Respondents	
4.	Amarjeet Kumar	(Adv)	Respondent No. 586	} Amarjeet

P.T.O

ORDER

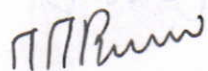
Petition mentioned .


2. We have heard learned counsel for the parties at length. Learned counsel for the Petitioner has requested for interim directions.

2. After hearing learned counsel for the parties, we are of the view that in CP No.118 of 2016 filed against the same respondent, a consensus order was passed to the effect that the Respondents would maintain status quo with regard to the share holding in respect of those Petitioners. It is pertinent to point out that for 29% share holding , status quo was directed to be maintained despite the offer of rights issue having been made.

3. In respect of share holding , the position is not different than the earlier petition, although the Petitioners in CP No. 118 of 2016 are on the Board of Directors and also have signing powers on cheques. Therefore, for the sake of consistency, we direct that the Respondent shall maintain status quo with regard to the 21% share holding of the Petitioner despite the right offer having been made till the next date of hearing fixed for 30th September 2016 .

4. Learned Counsel for the Respondent undertake to file the reply within one week with a copy in advance to the learned Counsel for the petitioner. Rejoinder, if any be filed within one week thereafter with a copy in advance to the counsel opposite.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)